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Title :Message received from Rajya Sabha that at its sittings held on the 15<sup>th</sup> and 16<sup>th</sup> May, 2006, Rajya Sabha passed the Spirituous Preparations (Inter-State Trade and Commerce) Control (Repeal) Bill, 2006 and the Code of Criminal Procedure (Amendment) Amending Bill, 2006 respectively-laid.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

"(i) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Spirituous Preparations (Inter-State Trade and Commerce) Control (Repeal) Bill, 2006 which has been passed by the Rajya Sabha at its sitting held on the 15<sup>th</sup> May, 2006."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Code of Criminal Procedure (Amendment) Amending Bill, 2006 which has been passed by the Rajya Sabha at its sitting held on the 16<sup>th</sup> May, 2006."

2. Sir, I lay on the Table the Spirituous Preparations (Inter-State Trade and Commerce) Control (Repeal) Bill, 2006 and the Code of Criminal Procedure (Amendment) Amending Bill, 2006, as passed by Rajya Sabha on the 15<sup>th</sup> and 16<sup>th</sup> May, 2006 respectively.

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